

**FORM A
PUBLIC ANNOUNCEMENT**

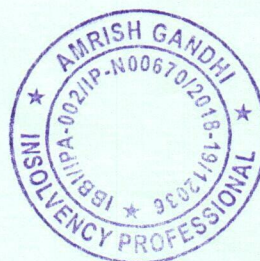
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PRAFFUL OVERSEAS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRAFFUL OVERSEAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/09/1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi,
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74899DL1990PTCo41369
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 349, 1 ST FLOOR, NAYA KATRA CHANDNI CHOWK, NEW DELHI, Delhi, India, 110006
	Address at which the books of account are to be maintained:	101-102, SAGAR SHOPPING CENTRE, SAHAR DARWAJA RING ROAD, SURAT, Gujarat, India, 395003
6.	Insolvency commencement date in respect of corporate debtor	01-04-2025 (Order uploaded on NCLT website on 02-04-2025)
7.	Estimated date of closure of insolvency resolution process	28-09-2025 (180 days from the order dated 01-04-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amrish Navinchandra Gandhi IBBI Reg. No.: IBBI/IPA-002/IP-N00670/2018-2019/12036
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat - 380015. Email Id - amrishgandhi72@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat - 380015. Process Email Id: cirp.prafful@gmail.com
11.	Last date for submission of claims	15-04-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - V, has ordered the commencement of a Corporate Insolvency Resolution Process of the Prafful Overseas Private Limited on 01-04-2025 (Order uploaded on NCLT website on 02-04-2025).

The creditors of Prafful Overseas Private Limited, are hereby called upon to submit their claims with proof on or before 15-04-2025 to the interim resolution professional at the address mentioned against entry No. 10.



Amrish Gandhi

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Amrisha Navinchandra Gandhi

Amrisha Navinchandra Gandhi
Interim Resolution Professional
PRAFFUL OVERSEAS PRIVATE LIMITED
IBBI Reg. No: IBBI/IPA-002/IP-N00670/2018-2019/12036
Validity of AFA: 31-12-2025
Email for Correspondence - cirp.prafful@gmail.com

Date: 03-04-2025
Place: Ahmedabad